

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 04 OF 2019 (SZ)

IN THE MATTER OF:

Anirudh Reddy

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD

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Place: Hyderabad

Date: 12-08-2022.

REPORT DATED 11-08-2022 OF TELANGANA STATE POLLUTION CONTROL BOARD IN ORIGINAL APPLICATION No.4 OF 2019 IN THE MATTER OF M/S. BILASRAIKA SPONGE IRON INDIA PVT. LTD., GUNDLAPOTLAPALLY VILLAGE, BALANAGAR MANDAL, MAHABOBNAGAR DISTRICT

It is to submit that the Hon'ble NGT, Chennai vide order dated 29.10.2021 in O.A.No.4 of 2019 filed against M/s. Bilasraika Sponge Iron Pvt Ltd, ordered as follows: -

"The Telangana Pollution Control Board is also directed to file further action taken report in continuation of the report submitted by them dated 06.03.2020 and nothing was mentioned in the subsequent report dated 24.11.2020 regarding the Environmental Compensation issued. When this was pointed out, the Learned Counsel appearing for the Pollution Control Board submitted that they will come with a further report in this regard".

Accordingly, the Board filed Action Taken Report dated 25.02.2022 before the Hon'ble NGT. The industry vide letter dated 29.12.2021 requested the Board that they will remit the Environmental Compensation (EC) in three instalments. The Board vide letter dated 02.02.2022 directed that the industry shall remit the EC as per the following schedule: -

Instalment	Amount	Time line
FIRST	Rs.1,40,50,000/- (Rupees One Crores Forty Lakh Fifty Thousand only)	Immediately
SECOND	Rs.1,40,50,000/- (Rupees One Crores Forty Lakh Fifty Thousand only)	After one month from the date of payment of the 1 st instalment
THIRD	Rs.1,40,50,000/- (Rupees One Crores Forty Lakh Fifty Thousand only)	After one month from the date of payment of the 2 nd instalment

The industry has paid the EC of Rs.1,40,50,000/- to the Board on 10.02.2022. The Board vide order dated 18.02.2022 issued temporary permission to continue production activity for a period of three months.

Subsequently, the industry vide letter dated 17.05.2022 requested the Board to issue permission to continue production activity.

It is to submit that the Board officials have inspected the industry on 07.05.2022. During the inspection, Sri Surender Reddy, Plant-Head of the industry was present. The status of the industry is as follows:

1. M/s Bilasraika Sponge Iron India Pvt. Ltd. is located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District is a Sponge Iron manufacturing unit with a production capacity of 166 TPD (Two Kilns of each 100 TPD & 66 TPD).

2. The industry has obtained CFO of the Board vide order dated 19.08.2017 for production of Sponge Iron (Two Kilns – 100 TPD + 66 TPD) - 166 Tons/day which is valid upto 31.05.2022.
3. The industry has two nos. of kilns of capacity 100 TPD (Kiln – I) & 66 TPD (Kiln – II). During the inspection the industry was operating both the kilns.
4. The industry has submitted production records. As per the records, the industry has manufactured sponge iron total quantity – 7,174.0 Tons (an average – 79.71 TPD against permitted 166 TPD) during the period from February, 2022 to April, 2022.
5. The industry has submitted disposal details of solid waste such as Char – 1985 Tons, Bag filter dust – 468 Tons and ESP dust – 1276 Tons to outside parties during the period from February, 2022 to April, 2022.
6. The industry has ESPs (2 Nos.) to the kilns as APCE and are attached to common chimney of 49 m height.
7. The industry has provided heat exchanger in place of GCT to the kiln-I (100 TPD) and provided GCT to kiln – II (66 TPD).
8. The industry has provided closed room with MS sheets to the bottom of the Heat exchanger for collection of dust and storing within the room.
9. The industry has provided wet scrapper with collection pits to the ESP – I & ESP - II to collect the dust in wet form.
10. The industry has provided wet scrapper with sludge collection pits individually at ABC– I & II, GCT – II and ESP – I, ESP- II to collect dust in wet form.
11. The industry has rectified ducts leakages at ID Fans of Kiln – I & Kiln – II.
12. The industry has provided bag filters at i) Coal Crusher ii) Stock house iii) Injection coal conveyor iv) Cooler discharge v) Intermediate bin vi) Product house top and vii) Iron ore circuit.
13. The industry has also installed separate bag filters to the both kilns outlet points and provided with closed chamber to the bag filter for collecting and storage of dust.
14. The industry has provided closed rooms to all bag filters to collect the dust and storage within the room at Coal crusher, Stock house, Injection coal conveyor, Intermediate bin, cooler discharge, Iron ore circuit, Injection coal conveyor.

15. The industry has provided RCC Walls two sides to the Kilns transfer chute and Cooler inlet to avoid the cooling water spillages.
16. The industry has provided claddings conveyor belt and closed bottom with M.S. Sheets at coal crusher.
17. The industry has provided closed shed for storage of coal. The industry has provided closed shed for storage of Iron ore Pellets and also provided closed shed for Ground Hopper.
18. The industry has provided closed shed for Product House bunker to unload product directly into the trucks within closed premises.
19. The industry has provided closed shed to the iron ore pellets transfer points with attached bag filter.
20. The industry has provided cladding sheets to all conveyor belts and transfer points with MS Sheets.
21. The industry has provided fixed water sprinklers at near the process area, coal storage shed, along the internal Roads, coal& iron ore ground hopper, kiln area, product house and within coal storage shed. The industry has also water sprinklers at top of conveyor belts, transfer points and Road leading to product House to Weigh Bridge. During the inspection, the sprinklers were in operation.
22. The industry has provided 2 Nos. of mechanical flow meters at raw water collection sump. One flow meter for water sprinklers & another for process and maintaining the water consumption records.
23. The industry has developed green belt along the west and south side compound walls and also planted saplings i.e. near coal shed, internal roads, kiln area, stock house and product house.
24. The industry has installed IP camera to the ABC cap and installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.
25. The industry has also installed 4 Nos. of IP cameras at corners of the industry. But not connected to the TSPCB server and also not provided recording facility.
26. The industry has PLC system for recording the opening and closing time of emergency cap to the ABC.

27. The industry has provided lorry parking area with concreted platform within the premises.

28. The nearest village is Rangareddyguda is located at a distance of about 400 m. The nearest residence is at a distance of 350 m from the industry.

29. The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.

30. The emissions directly let out through chimney, while power interruption and tripping of ESP due to power failures. The industry representative informed that, they are immediately restoring alternative power supply by operating Generators for APCEs operation continuously.

31. The industry has not paid 2nd & 3rd installments of Rs.2,81,00,000/-.

The TSPCB carried out AAQ and Stack monitoring on 18.05.2022 (**Annexure-I**). The analysis results are as follows:

AAQM Sampling: Near Admin office towards the front boundary wall towards northern side of the industry – Predominantly Upwind

Parameter	UOM	Conc. Value	Standard Limit for 24 hours
Particulate Matter (PM ₁₀)	µg/m ³	52	100
Sulphur Dioxide (SO ₂)	µg/m ³	6	80
Oxides of Nitrogen (NO _x)	µg/m ³	15	80

Observations:

1. Soil in the premises is wet due to rain on the previous day.
2. Mild drizzle was reported one hour before the beginning of the monitoring.

The parameters are meeting the standards.

AAQM Sampling: Near Western boundary of the industry 45 mtrs. (apx) from kiln – Predominantly Downwind

Parameter	UOM	Conc. Value	Standard Limit for 24 hours
Particulate Matter (PM ₁₀)	µg/m ³	92	100
Sulphur Dioxide (SO ₂)	µg/m ³	9	80
Oxides of Nitrogen (NO _x)	µg/m ³	12	80

Observations :

1. Soil in the premises is wet due to rain on the previous day.
2. Mild drizzle was reported one hour before the beginning of the monitoring.

The parameters are meeting the standards.

AAQM Sampling: 10 mtrs. from conveyor belt connecting stock house and junction box – Fugitive emissions.

Parameter	UOM	Conc. Value	Standard Limit for 24 hours
Total Suspended Particulate Matter (TSPM)	$\mu\text{g}/\text{m}^3$	328	2000 (Fugitive emission)
Sulphur Dioxide (SO ₂)	$\mu\text{g}/\text{m}^3$	8	80
Oxides of Nitrogen (NO _x)	$\mu\text{g}/\text{m}^3$	14	80

Observations :

1. Soil in the premises is wet due to rain on the previous day.
2. Mild drizzle was reported one hour before the beginning of the monitoring.

The parameters are meeting the standards.

Stack monitoring: Common stack attached to 100 TPD & 60 TPD rotary kiln through ESP.

S.No.	Parameter	UOM	Result	Standard Limit
1.	Suspended Particulate Matter (SPM)	mg/Nm^3	89	100

The request of the industry for permission to continue production activity was discussed in the Task Force Hearing in TSPCB held on 28.07.2022. After detailed discussions, the Task Force Committee recommended to issue Closure orders to the above industry for not remitting the balance Environmental Compensation of Rs.2,81,00,000/- (Rupees Two Crores Eighty One Lakhs) i.e. 2nd and 3rd instalments even after giving sufficient time and not yet complied with Board directions viz., not connected the IP cameras at corners of the industry to TSPCB server and not provided wind breaking walls with height of 25 feet along the compound wall towards approach road & village.

As per the recommendations of the Task Force, the Board issued Closure Orders to the industry vide order dated 03.08.2022 (**Annexure-II**).



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana State Pollution Control Board
Regional Office, Hyderabad
4th Floor, Pedupu Bhavan,
Hyderabad Collectorate Complex,
N.S. ROAD, HYDERABAD-500 091

ENVIRONMENTAL ENGINEERING
The Department of Environmental Engineering
at the University of California, Berkeley
has been a leader in the development
of the field of environmental engineering
for many years. The department
has a strong tradition of research
and education in the field of
environmental engineering. The
department is currently one of the
leading departments in the field
of environmental engineering in
the United States.

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ANNEXURE-I

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018
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AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/22/05/474
	Issued Date	: 21.05.2022
	Reference	: Request made by RO, Hyderabad

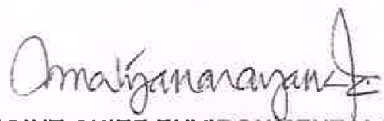
Sampling Registration Date	: 19.05.2022	Sampling Date:	18.05.2022
Analysis starting Date	: 20.05.2022	Analysis completion date:	21.05.2022
Test Required	: RSPM, TSPM, SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Bilasraika Sponge Iron India Pvt. Ltd, Gundlapotlapally(V), Rajapur (M), Mahaboobnagar District.		
SAMPLING LOCATION		10mts from conveyer belt connecting stock house and junction box – Fugitiveemission		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Iron ore Ground hopper – Coal Ground Hopper- screen house – stock house – Kiln Inlet - cooler – Cooler discharge – I-bin – Product house.		
Parameter	UOM	Method	Conc. Value	Standard Limit
Total Suspended Particulate Matter (TSPM)	µg/m ³	IS:5182(P:23) 2006	328	2000 (Fugitive emission)
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	8	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	14	80

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. Soil in the industry premises is wet due to rain on the previous day.
2. Mild drizzling was reported one hour before the beginning of the monitoring.


JOINT CHIEF ENVIRONMENTALSCIENTIST

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**TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY**

Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/22/05/473
	Issued Date	: 21.05.2022
	Reference	: Request made by RO, Hyderabad

Sampling Registration Date	: 19.05.2022	Sampling Date	: 18.05.2022
Analysis starting Date	: 20.05.2022	Analysis completion date	: 21.05.2022
Test Required	: RSPM SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Bilasraika Sponge Iron India Pvt. Ltd, Gundlapotlapally(V), Rajapur (M), Mahaboobnagar District.		
SAMPLING LOCATION		Near western boundary wall of the industry 45mts (apx) from kiln - Predominantly Downwind		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Iron ore Ground hopper – Coal Ground Hopper- screen house – stock house – Kiln Inlet - cooler – Cooler discharge – I-bin – Product house.		
Parameter	UOM	Method	Conc. Value	Standard Limit
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	92	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	9	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	12	80

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. Soil in the industry premises is wet due to rain on the previous day.
2. Mild drizzle was reported one hour before the beginning of the monitoring.

JOINT CHIEF ENVIRONMENTAL SCIENTIST

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**TELANGANA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY**

ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/22/05/472
	Issued Date	: 21.05.2022
	Reference	: Request made by RO, Hyderabad

Sampling Registration Date	: 19.05.2022	Sampling Date:	18.05.2022
Analysis starting Date	: 20.05.2022	Analysis completion date:	21.05.2022
Test Required	: RSPM, SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Bilasraika Sponge Iron India Pvt. Ltd, Gundlapotlapally(V), Rajapur (M), Mahabubnagar District.		
SAMPLING LOCATION		Near admin office towards the front boundary wall towards northern side of industry- Predominantly Upwind		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Iron ore Ground hopper – Coal Ground Hopper- screen house – stock house – Kiln Inlet - cooler – Cooler discharge – I-bin – Product house.		
Parameter	UOM	Method	Conc. Value	Standard Limit
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	52	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	6	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	15	80


Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. Soil in the industry premises is wet due to rain on the previous day.
2. Mild drizzle was reported one hour before the beginning of the monitoring.

JOINT CHIEF ENVIRONMENTALSCIENTIST

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	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018	
	REPORT BY THE STATE BOARD ANALYST	Page 1 of 1

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No.SR/13/TSPCB/HO/R00/LAB/22/05/475

Date:21/05/2022

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 18.05.2022 and received on the day of 19.05.2022 for compliance verification by TSPCB, Hyderabad a sample of Common Stack attached to 100 TPD & 66 TPD rotary kiln through ESP from M/s. Bilasraika Sponge Iron India Pvt. Ltd. Gundlapotlapally(V), Rajapoor(M), Mahaboobnagar District for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 21.05.2022 and declare the result of the analysis to be as follows:

S. No	Parameter	UOM	Method No. / Instrument	Result	Standard Limit
1	Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)-1985	89	100

The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The analysis carried out on samples as received.

Signed this 21.05.2022


STATE BOARD ANALYST

Address:
Dr.M.S.Satyanarayana Rao,
Joint Chief Environmental Scientist
Central Laboratory,
Telangana State Pollution Control Board.

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ANNEXURE-II



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519.

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. MHB-08/TSPCB/TF/2022- 684

Date: 03.08.2022

Sub : M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Air (Prevention and control of Pollution) Amendment Act, 1987 - Not remitted Environmental Compensation and not complying with the Board directions - **Closure Orders - Issued - Reg.**

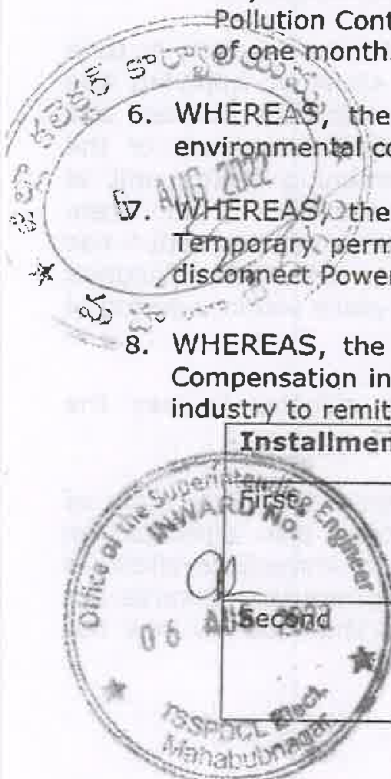
- Ref :**
1. CFO order dated 19.08.2017.
 2. Order No. MHB-08/TSPCB/TF/BO/2022-2065 dated 18.02.2022.
 3. Inspection of your industry by the Board officials on 18.05.2022
 4. Your industry letter dated 23.05.2022
 5. Order No. MHB-08/TSPCB/TF/BO/2022-347 dated 07.06.2022
 6. Hearing held on 28.07.2022 at Board office.

1. WHEREAS, you are operating the industry located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District.
2. WHEREAS, the Board vide order dated 19.08.2017 issued CFO to your industry for production of Sponge Iron (Two Kilns - 100 TPD + 66 TPD) - 166 Tons/day valid upto 31.05.2022.
3. WHEREAS, the Board vide order dated 04.03.2020 issued stop production orders to the industry for non compliance of the board directions.
4. WHEREAS, the Board vide order dated 18.03.2020 & 08.07.2020 issued Temporary permission to continue production activity valid for three months.
5. WHEREAS, the Hon'ble NGT vide order dated 28.01.2020 issued following orders with regard to OA No. 04/2019 (SZ) filed by Sri Anirudh Reddy.

"the Pollution Control Board to assess the environmental compensation in tune with the directions given by the Tribunal in similar situation applying the guidelines provided by the Central Pollution Control Board for this purpose and submit a detailed report as directed above regarding the compliance of the recommendations made what is the status of the functioning of the unit at present and whether further extension has been granted etc., The State Government is also directed to submit the report as to whether any action has been taken by them on the basis of the recommendations made by the Pollution Control Board for shifting the industrial unit to some other place within a period of one month."

6. WHEREAS, the Board vide order dated 09.11.2020 directed the industry to pay the environmental compensation.
7. WHEREAS, the Board vide order dated 21.12.2021 not considered the Extension of Temporary permission to continue production activity and also directed the TSSPDCL to disconnect Power Supply to your industry with immediate effect.
8. WHEREAS, the Board examined the request of the industry to pay the Environmental Compensation in instalments and vide letter dated 02.02.2022, the Board has directed the industry to remit the Environmental Compensation as follows:

Installment	Amount	Timeline
First	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
Second	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 st instalment



Third	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 nd instalment
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9. WHEREAS, the industry vide letter dated 10.02.2022 requested the Board to issue revocation of closure orders stating that they have paid the 1st instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand Only) as committed.
10. WHEREAS, the Board vide order dated 18.02.2022 issued Temporary permission to continue production activity valid for Three Months.
11. WHEREAS, the Board officials inspected your industry on 18.05.2022 and observed the following non compliance :
 - i. The industry has paid the first installment of Rs. 1,40,50,000/- on 10.02.2022 and has not paid the 2nd & 3rd instalment of the Environmental Compensation.
 - ii. The industry has installed 4 Nos. of IP cameras at corners of the industry. But not connected to the TSPCB server and also not provided recording facility.
 - iii. The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.
12. WHEREAS, the industry vide letter dated 23.05.2022 stated that they have taken over sick unit in May 2019. Also stated that you are ready to pay 25,00,000/- immediately and requested time to remit the balance amount of Rs. 1,15,50,000/- in the 2nd instalment in few more instalments / considerable time.
13. WHEREAS, the Board vide order dated 07.06.2022 addressed a letter to the industry directing to remit the 2nd and 3rd installment of the Environmental Compensation immediately, failing which, the Board will be constrained to take action as per the law.
14. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 28.07.2022. Your industry representative attended the virtual meeting.

The committee noted the following :

- i. The Board vide order dated 04.03.2020 issued stop production orders to the industry for non compliance of the board directions.
- ii. The Board vide order dated 18.03.2020 & 08.07.2020 issued Temporary permission to continue production activity valid for three months.
- iii. The Hon'ble NGT vide order dated 28.01.2020 issued following orders with regard to OA No. 04/2019 (SZ) filed by Sri Anirudh Reddy.

"the Pollution Control Board to assess the environmental compensation in tune with the directions given by the Tribunal in similar situation applying the guidelines provided by the Central Pollution Control Board for this purpose and submit a detailed report as directed above regarding the compliance of the recommendations made what is the status of the functioning of the unit at present and whether further extension has been granted etc., The State Government is also directed to submit the report as to whether any action has been taken by them on the basis of the recommendations made by the Pollution Control Board for shifting the industrial unit to some other place within a period of one month."

- iv. The Board vide order dated 09.11.2020 directed the industry to pay the environmental compensation of Rs. 4,21,50,000/-.
- v. The Board vide order dated 21.12.2021 not considered the Extension of Temporary permission to continue production activity and also directed the TSSPDCL to disconnect Power Supply to your industry with immediate effect as the Board has not considered the objections raised by the industry towards the assessment of the Environmental Compensation and as the industry has not remitted the Environmental Compensation.

- vi. The Board examined the request of the industry to pay the Environmental Compensation in installments and vide letter dated 02.02.2022, the Board has directed the industry to remit the Environmental Compensation as follows:

Installment	Amount	Timeline
First	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
Second	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 st instalment
Third	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 nd instalment

- vii. The industry vide letter dated 10.02.2022 requested the Board to restart the industry stating that they have paid the 1st instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand Only) as committed.
- viii. The Board vide order dated 18.02.2022 issued Temporary permission to continue production activity valid for Three Months.
- ix. The EE.RO.Hyderabad inspected the industry and submitted latest status report on 18.05.2022 and observed the following non compliance :
- The industry has paid the first instalment of Rs. 1,40,50,000/- on 10.02.2022 and has not paid the 2nd & 3rd instalment of the Environmental Compensation.
 - The industry has installed 4 Nos. of IP cameras at corners of the industry. But not connected to the TSPCB server and also not provided recording facility.
 - The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.
- x. The industry vide letter dated 23.05.2022 stated that they have taken over sick unit in May 2019. Also stated that they are ready to pay 25,00,000/- immediately and requested time to remit the balance amount of Rs. 1,15,50,000/- in the 2nd instalment in few more instalments / considerable time.
- xi. The Board vide order dated 07.06.2022 addressed a letter to the industry directing to remit the 2nd and 3rd installment of the Environmental Compensation immediately, failing which, the Board will be constrained to take action as per the law.

The representative of the industry informed that they have taken over the sick unit in 2019 and requested time to remit the balance Environmental Compensation amount.

After detailed discussions, the committee recommended to issue closure orders to the industry under Air (Prevention and control of Pollution) Amendment Act, 1987 as the industry has not remitted the balance Environmental Compensation amount of Rs. 2,81,00,000/- (2nd and 3rd instalment) even after giving sufficient time and not yet complied with the Board directions viz., not connected the IP cameras at corners of the industry to TSPCB server and not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road & village.

15. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that the industry has not remitted the balance Environmental Compensation amount of Rs. 2,81,00,000/- (2nd and 3rd instalment) even after giving sufficient time and not complied with the Board directions. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, the Board hereby issue **Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

16. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
17. You are further directed to take note that the TSSPDCL, has been ordered to disconnect the Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Bilasraika Sponge Iron India Pvt. Ltd.,
Gundlapotlapally Village, Balanagar Mandal,
Mahaboobnagar District

Copy to :

1. The Collector & District Magistrate, Mahaboobnagar District for favour of information.
2. The Superintending Engineer (Operations), TSSPDCL, Mahaboobnagar District.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO-Hyderabad for information and necessary action. He is directed to inspect the industry and report the compliance within 48 hrs. Also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection.
5. Concerned file.

//T.C.F.B.O//

3/8/2022
Chief Environmental Engineer

Received Original Copy. a
(Ashish Agarwal)
9849099876.